HOME DEPARTMENT

2nd Floor, Main Building, Madam Cama Road, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400 032, dated the 9th August 2018.

NOTIFICATION

PRISON'S ACT, 1894.

No. JLM. 0318/C.R. 44/PRS-2.—In exercise of the powers conferred by clauses (8) and (28) of section 59 of the Prisons Act, 1894 (IX of 1894) and of all other powers enabling it in this behalf, the Government of Maharashtra, hereby makes the following rules further to amend the Maharashtra Prisons (Prison Building and Sanitary arrangements) Rules, 1964 as follows, namely :—

1. These rules may be called the Maharashtra Prisons (Prison Building and Sanitary arrangements) (Amendment) Rules, 2018.

2. For Rule 3 of the Principal Rules, following Rule shall be substituted, namely :—

" 3 (*a*) The prison shall be internally so configured and the construction within 500 meters from the perimeter wall of Mumbai Central Prison, Mumbai, 150 meters from the perimeter wall of any other Central Prison, 100 meters from the perimeter wall of any District Prison and 50 meters from the perimeter wall of any Sub- Prison shall be so regulated that the creation of a buffer zone of 20 meters is facilitated and there is no threat due to direct visibility of sensitive areas of the prison or, of areas having movement of prisoners with high security risk.".

(*b*) The Committee comprising of officers of Prison Department and the Planning Authority shall be constituted and the advice of this committee should be obtained as to the compliance of clause (*a*) before any building permission is given in that area."

By order and in the name of the Governor of Maharashtra,

N. S. KARAD,
Deputy Secretary to Government.